

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

FRIDAY, THE TWENTY NINTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J.SREENIVAS RAO**

WRIT PETITION NO: 33591 OF 2024

Between:

Vaddadi Mona Sree, D/o Vaddadi Venkateshwar Rao Aged about 24 years,
Occ.Student R/o H.No 1-1-52, Main Hospital Area Kothagudem, Khammam
District

...PETITIONER

AND

1. The State of Telangana, Rep. by Principal Secretary, Medical and Health Secretariat, at Hyderabad.
2. Sri Kalogi Narayan Rao University of Health Science, Warangal District.
3. The Convenor, Kalogi Narayan Rao University of Health Science Warangal District
4. Neelima Institute of Medical Science, Ghatkesar, Ranga Reddy District

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ or Order more particularly one in the nature of mandamus declaring the non action of the respondent No 2 and 3 , as unconstitutional , illegal and arbitrary and consequently direct the Respondents No.4 to permit the petitioner to attend the counseling under basing on the allotment letter dated 18/10/2024 by the respondent no 4 by accepting the funds by allotting the MBBS seat by condoning the delay if any.

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondent No. 4, to permit the petitioner to attend the counseling under basing on the allotment letter dated 18/10/2024 by the respondent no 4 by accepting the funds by condoning the delay if any.

Counsel for the Petitioner: SRI LOVANEET KUMAR SHARMA

Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW

**Counsel for the Respondent No.2 & 3: SRI A.PRABHAKAR RAO,
SC FOR KNRUHS**

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 33591 of 2024

ORDER: (per the Hon'ble the Chief Justice Alok Aradhe)

Mr. L. K. Sharma, learned counsel appears for the petitioner.

2. Learned counsel for the petitioner submits that the issue involved in the Writ Petition does not survive for consideration on account of efflux of time.

3. The Writ Petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/- P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI LOVANEET KUMAR SHARMA, Advocate [OPUC]
2. One CC to SRI A.PRABHAKAR RAO, SC FOR KNRUHS [OPUC]
3. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana at Hyderabad [OUT]
4. Two CD Copies

**BSR
BSR**



HIGH COURT

DATED: 29/11/2024

ORDER

WP.No.33591 of 2024



**DISMISSING THE WRIT PETITION
AS INFRACTUOUS,
WITHOUT COSTS**

[Handwritten signature]
29/11/2024